LIST OF CREDITORS OF

KIRAN UDYOG PVT LTD (UNDER CIRP)

(Under Section 21 of IBC, 2016 read with Regulation 13 of IBBI(CIRP) Regulations, 2016)

Company Petition No. - COMPANY PETITION (IB) NO.692/(ND)/2022; Order dated 24 May 2023, read with order dated 8 November 2023 and order dated 24 November 2023

Adjudicating Authority
The National Company Law Tribunal, Bench-VI, New Delhi

National Company Law Tribunal, New Delhi, Bench VI had ordered the commencement of a Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Code, 2016 (IBC), in respect **KIRAN UDYOG PVT LTD** (under CIRP) (CIN Number U51399DL2000PTC103175), a company incorporated with its registered office at 27 B/7 New Rohak Road, New Delhi-110005, on 24 May 2023 { in the Application of M/s **Clix Capital Services Pvt. Ltd** V/s **KIRAN UDYOG PVT LTD** [CP NO. (IB) 692/ND/2022]}

Pursuant to the Public Announcement made in newspapers on 27 May 2023 in **Business Standard English and Business Standard Hindi**, claims were received from the creditors of the corporate debtor KIRAN UDYOG PVT LTD (under CIRP) based on which the List of Creditors had been prepared by the IRP, Mr Shashi Bhushan Prasad

By way of the said Public Announcement, the creditors of **KIRAN UDYOG PVT LTD** were called upon to submit their claims to the Interim Resolution Professional (being Mr Shashi Bhushan Prasad)

That the List of Creditors and the Certificate certifying the Constitution of Committee of Creditors along with a report had been filed before the Hon'ble Tribunal under Regulation 17 of the CIRP Regulations the Interim Resolution Professional (being Mr Shashi Bhushan Prasad) and was also taken on records by the Honble Adjudicating Authority.

That with reference to the NCLT Orders dated 8th November 2023 (uploaded on 9th November 2023), in the matter of M/s Clix Capital Services Pvt. Ltd V/s KIRAN UDYOG PVT LTD [CP NO. (IB) 692/ND/2022], the undersigned Ms Pooja Bahry had been appointed as the Resolution Professional by the Hon'ble Bench, NCLT, New Delhi Bench VI

That vide orders dated 24 November 2023 in IA No 6263/2023, the **Honble Bench passed orders for extension of the CIRP Period for 90 days from 20.11.2023** and further exclusion from CIRP period was granted for 133 days, by the Honble Adjudication Authority (**from 29.06.2023 to 08.11.2023**)

That the undersigned is accordingly proceeding with the commencement of the process of CIRP undertaking all necessary steps required and is in the process of taking over the details from the previous management, but limited information is available with the undersigned and very limited information has been provided by the suspended Board of Directors to the Resolution Professional, till date and the last <u>financials available are of March 2020</u>. No Tally/ soft copy of further financial information has been provided to the RP, except some limited information

That it is submitted that as many claims had not been verified/ collated by the IRP, thus the List of Creditors had accordingly been amended (as on 17 December 2023) and thus the amended List of Creditors and Certificate certifying the re-Constitution of Committee of Creditors along with report had been prepared and had been filed before the Hon'ble Tribunal under Regulation 17 of the CIRP Regulations and was taken on records.

That it is submitted that as further claims had been submitted to the RP, thus the List of Creditors had accordingly been amended (as on 20 February 2024) and thus the amended List of Creditors and Certificate certifying the re-Constitution of Committee of Creditors along with report had been prepared and had been filed before the Hon'ble Tribunal under Regulation 17 of the CIRP Regulations and was taken on records.

As further Claims had been received after issue of the RFRP, an Application had been filed under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 13 (1C) (b) and Regulation 17 (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, for seeking condonation of delay in respect of claims categorised by the Applicant as "acceptable for collation" under Regulation 13(1B) of the CIRP Regulations, which was allowed on 2 May 2024. The revised/ amended List of creditors of the Corporate Debtor as on 3 May 2024 along with Status report had thereafter been filed before the Hon'ble Tribunal under Regulation 13 of the CIRP Regulations and that was also taken on records vide orders dated 22nd May 2024 in IA No 2710/2024, by the Hon'ble Adjudicating Authority.

That the Liquidation Application had been filed before the Hon'ble Adjudicating Authority on 25 June 2024 and is pending adjudication.

That various fresh claims/ emails for claims have been received by the Resolution Professional, but at this stage these claims / emails cannot be considered and the Resolution Professional at this stage cannot admit new claims/ amend the List of Creditors after the Liquidation application has been filed, as per CIRP Regulations (Regulation 13 (1B) of the CIRP Regulations) and the same can be considered by the Liquidator (if/ when the orders of Liquidation are passed by the Honble bench). Thus, further Claims will be considered during the Liquidation Process (as the RP has the power to categorize further Claims received as acceptable/ non-acceptable for collation only upto 7 days before the date of meeting of COC for Voting on the initiation of Liquidation, as per Regulation 13).

That as Jammu and Kashmir Bank have sold the property in the name of the Personal Guarantors in 2025 (in the name of mortgagers Mrs. Sunita Jain, Mrs Monika Jain, Mrs. Lata Jain and Mrs Rama Jain), their claim against Kiran Udyog Pvt Ltd has accordingly been reduced by the undersigned RP (as per Regulation 12 A and Regulation 13). That this updated List of Creditors with Certificate of COC re-constitution (as on 2nd August 2025) is being filed with the Honble Adjudicating Authority{with reduced Voting Rights of Jammu and Kashmir Bank (after their realization of their partial dues through auction of the mortgaged property in the name of the mortgagers Mrs. Sunita Jain, Mrs Monika Jain, Mrs. Lata Jain and Mrs Rama Jain)}.

That further, ICICI Bank Ltd has assigned its rights to Phoenix Asset Reconstruction Company Private Limited (acting in its capacity as Trustee of the PHOENIX TRUST-FY25-11) {in relation to the Guarantee obligations of the Guarantors (including Kiran Udyog Pvt Ltd) towards residual debt of Unicast Autotech Private Limited (since resolved under Corporate Insolvency Resolution Process) in respect of the various financial facility/ies granted by ICICI Bank Limited from time to time along with underlying securities/financial documents} and thus the resultant change in the Committee of Creditors.

KINDLY NOTE THAT ALL CLAIMS HAVE BEEN ADMITTED ON THE BASIS OF THE DOCUMENTS PROVIDED BY THE CREDITORS, AS THE UNDERSIGNED RESOLUTION PROFESSIONAL DOES NOT HAVE ANY AUDITED DATA AFTER MARCH 2020 AND EXTREMELY LIMITED FINANCIAL DATA HAS BEEN PROVIDED TO HER.

Claims were received from the creditors of the corporate debtor KIRAN UDYOG PVT LTD (under CIRP), based on which the List of Creditors has been prepared (for all Claims received by the RP till 3 May 2024- updated COC as on 2nd August 2025)

The status of the Claims received are mentioned below (as on 3 May 2024 - updated COC as on 2nd August 2025):

For any query, the creditors can email on cirpkiranudyog@gmail.com and pujabahry@yahoo.com

NOTE:

- 1. The Claims have been admitted based on the documents provided by the Claimants
- 2. <u>Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest)</u>

(It is to be noted that Interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest and the IRP/Resolution Professional does not have the powers to grant interest, unless the above conditions are met. The Resolution Professional does not have any power to award any interest to any party like the court/arbitrator, in the absence of any contract/ explicit Agreement between the Company and the Operational Debtor)

It is submitted that the proceeding under the Insolvency and Bankruptcy Code are not recovery proceedings and the Resolution Professional does not have any power to award any interest to any party like the court/arbitrator and in the absence of any contract/ explicit Agreement between the Company and the Operational Creditor (wherein the Operational Creditor is entitled to interest) the Operational Creditors are not entitled to any interest from the Corporate Debtor.

It is intimated that if there is no express stipulation for payment of interest, the Operational Creditor is not entitled to interest, as per catena of various Judgements.

<u>Further as per the Judgements,</u> Interest cannot be awarded merely on the basis of a term in a bill or invoice, unless the creditor proves with a Cogent Evidence, that such provision is based on a contract or agreement on the part of the purchaser to pay interest. This is because a <u>credit bill or an invoice is a unilateral demand by the supplier and is neither a bilateral agreement nor a promise by the purchaser to pay interest. Interest can be awarded on the basis of a provision in a bill/ invoice, if it is supported by an agreement or promise to pay interest by the purchaser.</u>

Moreover, the claims of all the Operational Creditors have accordingly been admitted, based on this settled position of law regarding admission of interest.

Kindly note some Jurisprudence regarding the same:

- NCLT Delhi Bench V Order in the matter of Roop Polymers vs Pooja Bahry, Resolution Professional of NTL Electronics: Where it was held that interest of OC on basis of invoice is not to be admitted by RP- and in case of operational debt only principal amount to be treated as defaulted amount and not interest amount. Also the contention of the RP was that there is no specific agreement/ admission regarding acceptance of interest amount on delayed payments and the RP cannot adjudicate claim because the proceedings under IBC are not recovery proceedings and the same was accepted by the NCLT.
- Merely citing the interest rate in the invoices by itself wouldn't render it legally binding for the Corporate Debtor NCLT New Delhi Bench Court-VI- Rohit & Company Operational Creditor of Corporate Debtor

It is thus submitted that as a Resolution Professional, interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest. The Resolution Professional does not have the powers to grant interest, unless the above conditions are met.

Thus kindly note that Interest is not admitted if there is no specific agreement for paying Interest and the Resolution Professional does not have any power to award any interest to any party like the court/arbitrator (in the absence of any contract/ explicit Agreement between the Company and the Operational Debtor)

- 3. <u>EPF DEPARTMENT HAS ALREADY SUBMITTED THEIR CLAIM and the SAME HAS BEEN ADMITTED, ON THE BASIS OF THE ORDERS PASSED</u>
- 4. IMPORTANT NOTE AND DISCLAIMER:** THE CLAIMS HAVE BEEN PROVISIONALLY VERIFIED AS THE RESOLUTION PROFESSIONAL DOES NOT HAVE THE COMPLETE DOCUMENTARY PROOFS/ COMPLETE PAPERS/ ACCOUNTS/ DOCUMENTS, TO ASCERTAIN THE VALIDITY OF THE INFORMATION.

Please note that extremely limited access to the books of accounts and supporting documents is there with the Resolution Professional. The claims have been collated based on information that has been derived from extracts, the veracity of which is not ascertained. Moreover, the Resolution Professional does not have the Documentary Evidence to ascertain the details of the Actual Transactions and thus the above details cannot be Verified by the Resolution Professional

The Claims have been provisionally verified, but the Resolution Professional does not have the complete documentary proofs/ complete papers/ accounts/ documents, to ascertain the validity of the information provided. The above claims provisionally admitted are subject to change, depending upon the further information/ documentary evidence received by the Resolution Professional. The Claims may be reverified when additional underlying supporting documents are provided to the Resolution Professional

This list of creditors is subject to amendment/ modification/ deletion as applicable from time to time under respective Sections/ provisions of IBC, 2016 and the Regulations made thereunder as per the directions of Adjudicating Authority, Hon'ble NCLT, New Delhi Bench VI

Date: 2 August 2025 Place: New Delhi

> Pooja Bahry Resolution Professional of Kiran Udyog Pvt Ltd IP Regn. No. IBBI/IPA-003/IP-N00007/2016-2017/10063 AFA No AA3/10063/02/311225/301226 Valid till 31/12/2025

Address: 59/27, Prabhat Road, New Rohtak Road, New Delhi-110005

Phone: 9811071716

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KIRAN UDYOG PRIVATE LIMITED

Annexure

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
As on 02/08/2025

SI. No.	Category of creditor	Summary	of claims received	Provision Reco Credite	of claims admitted/ ally admitted as per rds provided by ors, as no relevant are provided by CD	Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remar ks, if any
		No. of claims	Amount	No. of claims	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD					
1	Secured financial creditors belonging to any class of creditors	-							1	
2	Unsecured financial creditors belonging to any class of creditors	-							2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	33,43,74,420	4	33,43,74,420	-	-	-	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	3	14,94,90,128	3	6,75,01,261	-	8,19,88,867	-	4	
5	Operational creditors (Workmen)	-							5	
6	Operational creditors (Employees)	-							6	
7	Operational creditors (Government Dues)	4	11,63,72,950	4	11,63,72,950	-	-	-	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	30	35,03,02,796	30	25,20,25,007	-	9,82,77,789	-	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	1	2,20,00,000	1	2,20,00,000	-	-	-	9	
	Total	42	97,25,40,294	42	79,22,73,638	-	18,02,66,656	-		

Annexure-1 Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 02/08/2025

List of secured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.	Name of Creditor	Details or received			D	etails of cla	im admitted	l		Amount of	Amount of any	Amount of claim	Amount of claim	Remark s, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarant ee	Whether related party?	% of voting share in CoC	contingent claim	Mutual dues, that may be set-off	not admitted	under verification	
	NO CLAIM SUBMITTED BY FC IN A CLASS- SECURED													
			0	0		0	0		0	0	0	0	0	

Annexure-2 Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 02/08/2025

List of unsecured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.	Name of cre- ditor	Details or received	of claim			Details of cla	im admitted		Amount of contingent	Amount of any	Amount of claim	Amount of claim	Remarks if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	claim	mutual dues, that may be set-off	not a dmitted	und er verifica tion	
	NO CLAIM SUBMITTED BY FC IN A CLASS- UNSECURED		0	0		0	0		0	0	0	0	0

Annexure - 3
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 25/08/2023 (IRP) and as on 02/08/2025 (RP)

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

SI. No.	Name of creditor	Details o	f claim received	Det	ails of claim ac	lmitted				Amount of continge nt claim	Amount of any mutual dues, that	Amount of claim not admitted	Amount of claim under verifica	Remarks , if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC	iit ciaiii	may be set-off	aumittu	- tion	
1	The Jammu & Kashmir Bank Limited	07-06- 2023	12,67,54,071 As per Claim dated 07-06-2023; 11,42,80,071 (after reduced Voting Rights-reduced Claim by Rs 124.74 lakhs/reduced Voting Rights (after realization of their partial dues through auction of the mortgaged property in 2025 in the	12,67,54,071 As per Claim dated 07-06-2023; 11,42,80,071 (after reduced Voting Rights-reduced Claim by Rs 124.74 lakhs/ reduced Voting Rights (after realization of their partial dues through auction of the mortgaged property in 2025 in the name of the mortgagers)	Term Loan, CC facility and Bill discounting	12,67,54,071 As per Claim dated 07-06-2023; 11,42,80,071 (after reduced Voting Rightsreduced Claim by Rs 124.74 lakhs/ reduced Voting Rights (after realization of their partial dues through auction of the mortgaged property in 2025 in the name of the mortgagers)	12,67,54,071 As per Claim dated 07-06-2023; 11,42,80,071 (after reduced Voting Rights-reduced Claim by Rs 124.74 lakhs/reduced Voting Rights (after realization of their partial dues through auction of the mortgaged property in 2025 in the	No	28.44 %	-	-	-	-	Fully admitted; (Rs 12,67,54,071 claimed and admitted); reduced Claim by Rs 124.74 lakhs/reduced Voting Rights (after realizati on of their partial dues through auction of the

			name of the mortgagers)				name of the mortgagers)							mortgag ed property in 2025 in the name of the mortgag
2	Tata Capital Financial Services Limited	24-06- 2023	8,38,27,465	8,38,27,465	Term Loan, Sales Invoice discounting facility	8,38,27,465	-	No	20.86%	-	-		-	Fully admitted
3	Clix Capital Services Private Limited	22-08- 2023	4,34,70,287	4,34,70,287	Equipment Financing	4,34,70,287	-	No	10.82%	-	-	-	-	Fully admitted
4	Bajaj Finance Limited	15-06- 2023	9,27,96,597	9,27,96,597	Amount disbursed as loan as per loan agreements	-		No	23.09%	-	-	-	-	Fully admitted
			33,43,74,420	33,43,74,420					83.2 %	-	-	-	-	

Annexure - 4
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 25/08/2023 (IRP) and as on 02/08/2025 (RP)

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of	f claim received		Details of o	claim admitted			Amoun t of	Amount of any	Amount of claim not	Amount of claim under	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC	conting ent claim	mutual dues, that may be set-off	admitted	verification	
1	Prashant Gehlawat	01-06- 2023	10,18,18,693	1,98,29,826	Amount disbursed as loan as per loan agreements	-	No	4.93 %	NA	NA	8,19,88,867		Loan agreements with Directors in their personal Capacity cannot be admitted against dues of CD; Amounts paid in Cash cannot be admitted;
2	Regency Fincorp Limited	27-06- 2023	3,42,83,572	3,42,83,572	Amount disbursed as loan as per loan agreements	-	No	8.53 %	NA	NA	-	-	,
3	Phoenix Asset Reconstruction Company Private Limited (a cting in its capacity as	12-01- 2024 (revised on 14-02- 2024)	1,33,87,863	1,33,87,863	Claim as an unsecured financial creditor to M/s Kiran Udyog Private Limited	-	No	3.33 %	NA	NA	-	-	

	14,94,90,128	6,75,01,261			16.8 %		8,19,88,867	
			revised		1.500/			
			been					
			Claim has					
			same the					
			view of					
			and in					
			Limited					
			Private					
			Autotech					
			Unicast					
			Process of					
			CIRP					
			from the					
			amount					
			some					
			recovered					
			Bank had					
			Limited.					
			Udyog Private					
			by Kiran					
			executed					
			Guarantee					
			Corporate					
			the					
			filed basis					
Bank)			has been					
ICICI			The claim					
of debt of			Limited.					
(Assignee			Private					
			Autotech					
FY25-11)			Unicast					
TRUST-			issued to					
PHOENIX			Guarantee					
the			Corporate					
Trustee of			w.r.t to the					

Annexure – 5
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 02/08/2025

List of operational creditors (Workmen)

(Amount in₹)

SI. No.	Name of authorised representa- tive, if any	Name of work man	Details of receipt	Amount claimed	Amount of claim admitted	Deta Nature of claim	Whether related party?	% voting share in CoC, if applicable	Amount of conti- ngent claim	Amount of any mutual dues, that may be	Amount of claim under verification	Amount of claim not a dmitted	Remarks , if any
	NO CLAIM SUBMITTED BY ANY WORKMEN		0	0		0	0		0	set-off	0	0	0

Annexure – 6
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 02/08/2025

List of operational creditors (Employees)

(Amount in₹)

Sl. No.	Name of authorised	Name empl		ails of received		Details of o	claim admitt	ed	Amount of contin-	Amount of any	Amount of claim under	Amount of claim not	Remarks, if any
	of representa- tive, if any	-oyee	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting shar e in CoC, if applicable	gent claim	mutual dues, th at may be set- off	verifica - tion	admitted	
	NO CLAIM SUBMITTED BY ANY EMPLOYEE		0	0		0	0		0	0	0	0	0

Annexure – 7
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 02/08/2025

List of operational creditors (Government dues)

Sl. o.	Details of clair	nant	Details of received	Claim		Details of claim adr	nitted		Amou nt of contin gent claim	Amount of any mutual dues, th at may be set- off	Amount of claim under verifica - tion	Amo unt of clai m not admi tted	Remarks, if any
	Department	Governmen t	Date of receipt	Amount claimed	Amount of claim admitted/ Provisional ly admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Whet her relat ed party?	% of voting shar e in CoC, if applicable					
1	Department of Trade & Taxes	NCT of Delhi	06-06-2023	1,24,000	1,24,000	Assessment Orders - Penalty under DVAT & CST Act for the FY 2014-15	No	0%	0	0	0	0	Fully Admitted

EPF EMPLOYEE PROVIDENT FUND			9,21,49,488	9,21,49,488	Order passed u/s 7A of EPF and MP Act, 1952; Inspection report for the period of 08/2019 to 05/2023; Orders passed u/s 14B of EPF and MP Act, 1952; Orders passed u/s 7Q of EPF and MP Act, 1952; Demand Notice for Damages and Interest	No	0%	0	0	0	0	Fully Admitted
3 INCOME TAX	INCOME TAX DEPARTME NT, DELHI	10-01-2024	14874581	14874581	Demand Analysis and Recoverability Status Report of Income Tax Department	No	0%	0	0	0	0	Fully Admitted
4 Directorate General of GST Intelligence, Gurugram Zonal Unit, Gurgaon		19-03-2024	92,24,881	92,24,881	Show Cause cum Demand Notice dated 20/2/2019	No	0%	0	0	0	0	Fully Admitted- Acceptable as per RP; has been recommended by COC for inclusion and NCLT allowed the delay to be condoned on 2/5/2024
Total			11,63,72,950	11,63,72,950								

Annexure – 8
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 02/08/2025

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No	Name of creditor	Details o received		Details of claim a	admitted					Amount of contingent claim	Amou nt of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verifica- tion	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Amoun t covere d by securit y interes t	Amount covered by guarantee	Whet her relate d party?	% of voting share in CoC					
1	Nissin ABC Logistics Private Limited	07-06- 2023	54,80,618	44,90,618	Warehousin g Charges & Transportati on Services	-	-	No	NIL	-	-	9,90,000		Unbilled amount for the period March, 2021 to December, 2021 of Rs. 9,90,000 cannot be admitted.

2	Baldev	06-06-		3,51,63,883	Raw			No	NIL				Interest of
	Metals	2023	5 60 51 220	3,31,03,003	Material			110	NIL			2.00.07.246	Rs.
		2023	5,60,51,229			-	-			=	-	2,08,87,346	2,08,87,346
	Private				supplier								2,08,87,540 cannot be
	Limited												admitted;
													admitted;
													Interest is
													not
													considered /
													admitted if
													there is no
													specific
													agreement
													for paying Interest or if
													Interest or if
													there are no
													specific
													court orders
													for granting
													interest (no
													order or
													decree
													granting
													interest by a
													court or
													tribunal
													empowered
													to award
													interest);
													Minutes of
													meeting
													dated
													5/8/2020
													attached by
													OC are post
													the issuance
													of the
													Invoices
													(2018 and
													2019) and
	1												there was no
	1												agreement
													regarding
	1												payment of
													Interest at
													the time of
													supply of
													the goods.

3	Chetak Logistics Limited	06-06- 2023	32,68,741	22,79,183	Logistics Services	-		No	NIL	-	-	9,89,558	-	Interest of Rs. 9,89,558 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
	Denso India Private Limited	06-06- 2023	1,35,18,609	1,35,18,609	Advance paid against purchases; Tools and Dies	-	-	No	NIL				-	The Tools and Dies are not available and all assets of the CD have been sold by the CD in 2022/ stolen, as per the very limited information provided to the RP by the Directors; Claim admitted on the basis of the Affidavit of the Creditor; Further,

													Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest)
5	Hardcastle Petrofer Private Limited	31-05-2023	43,12,927	31,57,573	Goods & Material Supplier	-	No	NIL	-	-	11,55,354	-	Interest of Rs. 11,55,354 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest

6	Metal Flow lubricants & Solutions	07-06- 2023	27,31,198	17,34,079	Goods & Material Supplier	-	-	No	NIL	-	-	9,97,119	-	Interest of Rs. 9,97,119 cannot be admitted;
	Private Limited													Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal
														empowered to award interest
7	Virat Special Steels Private Limited	02-06- 2023	3,80,204	2,39,876	Goods & Material Supplier	-		No	NIL	-	-	1,40,328	-	Interest Interest of Rs. 1,40,328 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered

														to award interest
8	A.ES Engineers Private Limited	12-07-2023	3,96,24,773	1,47,20,789	Supplier of cast iron products			No	NIL			2,49,03,984		Claims related to Urgo Capital cannot be accepted; Amounts as per Ledger of Creditors wrt Kiran Udyog are admitted fully; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
9	GSV Products	20-07-2023	22,22,465	12,48,576	Goods & Material Supplier	-	-	No	NIL	-	-	9,73,889	-	Interest of Rs. 9,73,889 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no

											specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award
1	Pearl Alloys Private Limited	24-07- 2023 and then revised on 16- 10-2023	13,40,70,534	9,95,55,977	Goods & Material Supplier	-	No	NIL	-	3,45,14,557	Earlier claim received for Rs 17,72,58,04 8 by IRP and was pending for verification; Revised claim on 16.10.2023 received for 13,40,70,53 4 having O/s of Rs. 99555977 and Interest 34514557. Interest of Rs. 3,45,14,557 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree

														granting interest by a court or tribunal empowered to award interest
11	R R Industries	24-07- 2023	79,20,743	79,20,743	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully Admitted
12	Reliance Technoplas t	21-07- 2023	34,03,875	16,89,700	Goods & Material Supplier	-	-	No	NIL	-	-	17,14,175	-	Interest of Rs. 17,14,175 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest

13	SKLO	29-07-		32,86,950	Goods &			No	NIL					Interest of
13		2023	41,25,122	32,00,930	Material			110	NIL			8,38,172	_	Rs. 8,38,172
	Manageme	2023	41,23,122			-	-			-	-	8,38,172	-	cannot be
	nt Private				Supplier									admitted.
	Limited													admitted;
														Interest is
														not
														considered /
														admitted if
														there is no
														specific
														agreement
														for paying
														Interest or if
														there are no
														there are no
														specific
														court orders
														for granting
														interest (no
														order or
														decree
														granting interest by a
														court or
														tribunal
														empowered
														to award
														interest
14	Superhard Material &	16-08-		3,54,843	Goods &			No	NIL					Interest of
	Material &	2023	4,16,156		Material	-	-			-	-	61,313	-	Rs. 61,313
	Machinery				Supplier									cannot be
														admitted;
														Interest is
														not
														considered /
														admitted if
														there is no
														specific
			1											agraement
			1											agreement for paying
														for paying
			1											Interest or if
			1											there are no
			1											specific
			1											court orders
			1											for granting
			1											interest (no
			1											order or
			1											decree
			1											granting
			1											interest by a
			1											
														court or
	1	Ī	I				1			Ì				tribunal
														empowered

														to award interest
15	S V Tools	16-08-		32,28,271	Goods &			No	NIL					Interest of
	India	2023	40,70,276		Material Supplier	-				-		8,42,005	-	Rs. 8,42,005 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
16	Testwell Toos & Gauges	16-08- 2023	9,51,301	6,99,563	Goods & Material Supplier	-	-	No	NIL	-	-	2,51,738	-	Interest of Rs. 2,51,738 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or

														tribunal empowered to award interest
17	ES Engineerin g Private Limited	17-08- 2023	1,10,14,745	92,95,347	Goods & Material Supplier		-	No	NIL	-	-	17,19,398	-	Interest of Rs. 17,19,398 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
18	Global Safety House	22-08- 2023	7,08,241	5,62,247	Goods & Material Supplier	-	-	No	NIL	-	-	1,45,994	-	Interest of Rs. 1,45,994 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or

														decree granting interest by a court or tribunal empowered to award
19	Master Fluid Solution India P Limited	02-08- 2023	12,84,706	7,74,500	Goods & Material Supplier	-	-	No	NIL	-	-	5,10,206	-	interest of Rs. 5,10,206 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
20	JVG ENTERPRI SES	12-08- 2023	23,44,597	19,51,744	Goods & Material Supplier	-	-	No	NIL	-	-	3,92,853	-	Interest of Rs. 3,92,853 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no

														order or decree granting interest by a court or tribunal empowered to award interest
21	VIPRA ASSOCIA TES	17-08- 2023	6,71,235	5,71,495	Goods & Material Supplier	-	-	No	NIL	-	-	99,740	-	Interest of Rs. 99,740 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
22	AAR CEE ENGINEE RING	12-08- 2023	48,60,937	48,60,937	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted; Interest admitted as per orders of the Court
23	B D POLYMER S	12-08- 2023	21,09,167	21,09,167	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted; Interest admitted as

														per orders of the Court
24	LANCER TOOLS PVT LTD	12-08- 2023	38,97,378	26,57,608	Goods & Material Supplier	-	-	No	NIL	-	-	12,39,770	-	Interest of Rs. 12,39,770 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
25	OM LOGISTIC S	25-09- 2023	11,69,555	11,69,555	Transporati on - Logistics	-	-	No	NIL	-	-	-	-	Fully admitted; Interest admitted as per orders of the Court

	1	T	1			T		1	1		1	1	1	1
26	SHANKA	13-08-		1,08,51,621	Goods &			No	NIL					Amount
	R	2023	1,41,09,949		Material	-	-			-	_	32,58,328	-	admitted as
	FOUNDA				Supplier									per the
	RY				Баррист									Ledger
	K I													details
														provided by
														the OC;
														Interest of
														Rs.
														30,74,949
														30,74,949
														cannot be
														admitted;
														Interest is
														not
														considered /
														admitted if
														there is no
														specific
														agreement
														for paying
														Interest or if
														there are no
														specific
														court orders
														for granting
														interest (no
														order or
														order or
														decree
														granting
														interest by a
														court or
														tribunal
														empowered
														to award
														interest
27	Deepak	27-09-		2,13,88,152	Goods &			No	NIL					Fully
	Ajmani -	2023	2,13,88,152	_,,,,,,,,,,,,,,,	Material	_	_			_	_	_	_	admitted
	Milestone	2023	2,13,00,132											
					Supplier									
	India													

		00.4:	1									1		
28	SANJAY JAIN-	09-11- 2023	6,90,794	4,73,146	Goods & Material	-	-	No	NIL	-	-	2,17,648	_	Interest of Rs. 2,17,648
	PARAS	and			Supplier									cannot be
	OIL	correct												admitted;
	DISTRIBU	Form												Interest is
	TER	dated												not considered /
		14-12-												admitted if
		2023												there is no
		2023												specific
														agreement
														agreement for paying
														Interest or if
														there are no
														specific
														court orders
														for granting
														interest (no
														order or
														decree
														granting interest by a
														court or
														tribunal
														empowered
														to award
														interest
29	BALAJI	15-02-		9,01,079	Goods &			No	NIL					Fully
	ENGINEE	2024	9,01,079		Material	-	-			-	_	-	-	admitted
	RING				Supplier									
	WORKS													_
30	Neeraj	03-04-		11,69,176	Goods &			No	NIL					Interest of
	Tools	2024	26,03,490		Material	-	-			-	-	14,34,314	-	Rs.
					Supplier									14,34,314
														cannot be
														admitted;
														Interest is
														not
														considered
														/ admitted
														if there is
														no specific
														agreement
														for paying
														Interest or
														if there are
														no specific
														court
														orders for
														granting

Total	35,03,02,796	25,20,25,007				9,82,77,789	2/3/2024
							recommen ded by COC for inclusion and NCLT allowed the delay to be condoned on 2/5/2024
							interest (no order or decree granting interest by a court or tribunal empowere d to award interest); Principal amount is Acceptable as per RP; has been

Annexure – 9 Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 02/08/2025

List of other creditors (Other than financial creditors and operational creditors) (Amount in₹)

SI N		Date of receipt claim admitted/Provisionally		Amount of claim admitted/ Provisiona	Details of c Nature of claim	Amount covered by Security	Amount covered by guarantee	W het her rel	Amount of contin -gent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verifica- tion	Remarks, if any
1	Suzuki Motorcycle India P Limited	23-08- 2023	admitted as per Records provided by Creditors, as no relevant records are provided by CD 2,20,00,000	2,20,00,000	HDPC tools & dies provided to the CD	-	-	ate d par ty?	-	-	-	-	The Tools and Dies are not available and all assets of the CD have been sold by the CD in 2022/ stolen, as per the very limited information provided to the RP by the Directors; Claim admitted on the basis of the Affidavit of the Creditor and on the basis of the admission of the Directors before the police (regarding the Dies to be returned); Some Tools found in Bawal, but not in usable condition; only
	Total		2,20,00,000	2,20,00,000		-	-		-			-	scrap